FORM-G

INVITATION FOR EXPRESSION OF INTEREST FOR COMPAQ SYSTEM INDIA PRVIATE LIMITED (FORMERLY KNOWN AS OSSIFY INDUSTRIES PRIVATE LIMITED)

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**COMPAQ SYSTEM INDIA PRVIATE LIMITED (FORMERLY KNOWN AS OSSIFY INDUSTRIES PRIVATE LIMITED) U31100UP2016PTC086255**
2.	Address of the registered office	H008, Site C, Surajpur Industrial Area, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh - 201308, India
3.	URL of website	N.A
4.	Details of place where majority of fixed assets are located	No information on availability of fixed assets.
5.	Installed capacity of main products/services	N.A
6.	Quantity and value of main products/ services sold in last financial year	N.A
7.	Number of employees / workmen	As per the information provided by Erstwhile management, all employees/workmen resigned prior to CIRP initiation.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: **http://arck.in**, under the case list **"COMPAQ SYSTEM INDIA PRIVATE LIMITED"** Alternatively, it can be obtained by sending email at **compaqsystem.ibc@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	URL: **http://arck.in**, under the case list **"COMPAQ SYSTEM INDIA PRIVATE LIMITED"** Alternatively, it can be obtained by sending email at **compaqsystem.ibc@gmail.com**
10.	Last date for receipt of expression of interest	22.12.2026
11.	Date of issue of provisional list of prospective resolution applicants	30.12.2026
12.	Last date for submission of objections to provisional list	04.01.2027
13.	Date of issue of final list of prospective resolution applicants	06.01.2027
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06.01.2027
15.	Last date for submission of resolution plans	05.02.2027
16.	Process email id to submit Expression of Interest	compaqsystem.ibc@gmail.com

Anil Kohli, Designated Partner & Authorized signatory of IPE registered as IP ARCK Resolution Professionals LLP acting as Resolution Professional in the matter of M/s. Compaq System India Private Limited
Reg No.: IBBI/IPE-0030/IPA-1/2022-23/50013
AFA Valid upto 31.12.2026

Date : 22.11.2026
Place : Uttar Pradesh

Add: 409, Ansal Bhawan, 16, K.G. Marg, Connaught Place, New Delhi -110001; Tel: 011-40078344, 45101111

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TOPPAN JAPADIA PRIVATE LIMITED

1.	**Name of Corporate Person**	**TOPPAN JAPADIA PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	10th April, 2023
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Haryana
4.	Corporate identity number / limited liability identity number of Corporate Person	U46909HR2023FTC110602
5.	Address of the registered Office and Principal office (if any) of Corporate Person	Level 18, Building No.5, Tower A, DLF Cyber City, DLF QE, Gurgaon, Dlf Qe, Haryana, India, 122002
6.	Liquidation commencement date of Corporate Person	**20 November 2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Rajan Das Gupta** **Registered Address:** G-68, Lower Ground Floor, East of Kailash, New Delhi, 110065 **Registered Email ID:** rajandgupta@gmail.com **Phone No.:** 011-42345857 **Registration No.:** IBBI/IPA-01/IP-P01094/2017-2018/11804
8.	Last date for submission of claims	**19th December 2026**

Notice is hereby given that the **Toppan Japadia Private Limited** has commenced voluntary liquidation on **20 November 2026.**

The stakeholders of **Toppan Japadia Private Limited** hereby called upon to submit a proof of their claims, on or before **19 December 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rajan Das Gupta
Liquidator in the matter of Toppan Japadia Private Limited
Regn. No.: IBBI/IPA-01/IP-P01094/2017-18/11804

Date: 20.11.2026
Place: New Delhi

"IMPORTANT"

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सेन्ट्रल बैंक ऑफ़ इंडिया Central Bank of India

Regional Office, 88-B, Civil Lines, Hotel Sita Kiran Compound, Bareilly-243001

APPENDIX-IV-A

[See proviso to rule 8(6)]

Sale notice for sale of Immovable property

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property/properties mortgaged/charged to the **Central Bank of India,** Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of Central Bank of India, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis, **on 22.12.2026 between 12:00 Noon to 4:00 PM,** for the recovery of dues to the Central Bank of India, Secured Creditor from the following Borrower (s) and Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) of the respective property is furnishing below.

Last Date & Time for Submission of EMD (online) is on or before: 21.12.2026 upto 4:00 PM

Sl No.	Name & Address of Borrower/ Guarantor/Mortgagor & Branch	Details of Morgaged Property	Demand Notice Date & Due Amount / Possession Notice Date	Reserve Price / EMD Amt. / Bid Increase Amt.
	Branch – Main Branch Bareilly	**Mob no - 8303713625**	**E-mail ID: bmbare0219@centralbank.bank.in**	
1.	**Borrowers: M/s Gupta Enterprises** **Prop.** Mr. Vikul Kishore Gupta S/o Mr. Dori Lal Gupta **Address:** Mohalla Mebat, Rampur Road, Meerganj, Distt Bareilly 243504. **Mr. Vikul Kishore Gupta** S/o Mr. Dori Lal Gupta (Prop. M/s Gupta Enterprises) **Address:** 24 V/K Mohalla Ratan Puri, Ward No. 07, Meerganj, Distt Bareilly 243504 **Guarantor: Mr. Dori Lal Gupta** S/o Mr. Nand Kishore Gupta **Address:** 24 V/K Mohalla Ratan Puri, Ward No. 07, Meerganj, Distt Bareilly 243504.	All that part and parcel of Commercial Plot Situated at Gata No. 570, Vill. Nagariya Sadat, Pargana Sirauli Tehsil Meerganj, Distt Bareilly **Area of Property: 12390 Sq. Mtr** **Owner of the Property: Mr. Dori Lal Gupta** S/o Shri Nand Kishore Gupta. **Boundaries** **East:** Aaraji Narendra Kumar S/o Shri Nand Kishor **West:** Aaraji Ahmad Bux **North:** Sugar Mill, Nagariya Sadat Link Road **South:** Kachcha Chak Marg.	**17.12.2025 Rs. 4,02,27,163/- + Interest & other expenses (less recovery thereafter, if any)** **Date of Symbolic Possession 25.02.2026**	**Rs. 396.79 Lakhs** **Rs. 39.68 Lakhs** **Rs. 50,000/-**
	Branch – AMROHA	**Mob No - 8303714069**	**E-mail ID: bmbare2054@centralbank.bank.in**	
2.	**Borrowers : M/s Bhartiya Plywood & Hardware,** Through its partner Mr. Mukarram Ali S/o Mr. Khalil Ahmed & Mr. Nadeem Ahmed S/o Mr. Khalil Ahmed **Address:** Bijnor Road, Amroha, JP Nagar 244221 **Mr. Mukarram Ali** S/o Mr. Khalil Ahmed (Partner) **Address:** H No. 129, Chilla, Amroha, J P Nagar, UP 244221 **Mr. Nadeem Ahmed** S/o Mr. Khalil Ahmed (Partner) **Address:** H No. 129, Chilla, Amroha, J P Nagar, UP 244221 **Guarantor :- Mr. Mohd Aslam** S/o Khalil Ahmad **Address:** Moh Kot, Tehsil Amroha Distt. JP Nagar, UP 244221 **Mrs. Sualeha Parveen** W/o Mr. Mukarram Ali **Address:** Bijnor Road Near TPT Chauraha, Tehsil Amroha, Distt. JP Nagar, UP 244221.	All that part and parcel of Residential Property at Mohalla Kot Andruni Kuncha Tehsil Amroha Distt JP Nagar UP 244221. **Area of Property:** 49.28 Sq. Mtr **Owner of the Property:** Mr. Mukarram Ali S/o Mr. Khalil Ahmed Mr. Nadeem Ahmed S/o Mr. Khalil Ahmed **Boundaries: East:** House of Mistri Mujibulla **West:** House of Shafeek Ahmad **North:** Road Mushtarka Haveliyat 10ft Wide **South:** Road Mushtarka 10ft Wide.	**09/02/2026 Rs. 18,59,941.00 + Interest & other expenses (less recovery thereafter, if any)** **Date of Symbolic Possession 06/05/2026**	**Rs. 28.58 Lakhs** **Rs. 2.86 Lakhs** **Rs. 20,000/-**

Date of E-Auction 22.12.2026 between 12:00 Noon to 4:00 PM with Auto Extension of 10 minutes

Interested bidders will register on website **https://baanknet.com** and have to complete Buyer Registration process, EMD amount to be deposited in wallet of **baanknet** only (Procedure-Buyer/Bidder has to login in his/her **baanknet** portal using his login id & password)

Details of encumbrance over the above property, as known to the Bank - Not Known

For detailed terms and conditions of the sale, please refer to the website of Central Bank of India (as Secured Creditor's), i.e. **https://www.centralbankofindia.bank.in,** or website **https://baanknet.com**

Date: 20.11.2026 **Place: Bareilly** **Authorised Officer, Central Bank of India**

इंडियन बैंक Indian Bank — इलाहाबाद ALLAHABAD

INDIAN BANK BRANCH : BULANDSHAHR

POSSESSION NOTICE (For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement(Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Indian Bank** for the amounts and interests thereon mentioned against each account herein below:

Borrower / Guarantor Name & Address	Description of the Property	(a) Date of Demand Notice (b) Date of Possession Notice (c) Outstanding Amount
1. Mr. Kuldeep Kumar S/o Kanchhi Lal (Borrower/Mortgagor) Address: 64 Nurapur Urf karnapur Anoopshahr Jahangirabad Rural Jahangirabad Bulandshahr - 202394 Address: Residential Flat No. P-303 Second Floor Baran Apartments Ganga Nagar Scheme Bulandshahr -203001 2. Mrs. Bhagwati Devi W/o Kanchhi Lal (Guarantor) Address: 64 Nurapur Urf karnapur Anoopshahr Jahangirabad Rural Jahangirabad Bulandshahr - 202394	All that part and parcel of residential Flat No. P-303 on Second Floor (without roof rights) situated at Baran Apartments Ganga Nagar Scheme, Bulandshahr,area measuring 48.84 Sq. Mtr, in the name of Mr. Kuldeep Kumar S/o Shri Kanchhi Lal registered vide Lease Deed at serial no. 10122, Dated 27.12.2022 in wahi no.1, Jild No 8680, pages 53-72 in the office of Sub-Registrar Bulandshahr. **Bounded by :-** East: Flat No. P-304 , West: Open to Sky & Rasta on Ground floor , North: Gate of Flat, Common Passage & Open to Sky , South: Flat no. P-302	**(a) 09.09.2026** **(b) 21.11.2026** **(c) Rs.16,96,839.00** + interest and other expenses + charges.

Date - 21.11.2026 **Place - BULANDSHAHR** **Authorised Officer**

LIC HFL — LIC Housing Finance Limited

AREA OFFICE: HALDWANI: Pilikothi, Near E.N.T. Hospital, Kaladhungi Road, Haldwani-263139

POSSESSION NOTICE

APPENDIX IV [RULE 8(1)] POSSESSION NOTICE (For Immovable Property)

Where as the undersigned being the Authorized Officer of **LIC Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/ guarantors/mortagagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of **LIC Housing Finance Limited** for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

	Borrower/Guarantor	Description of the Immovable Property	Date of Possession / Date of Demand Notice	Outstanding Amount
1.	**Borrower :** Mr. Devesh Kumar Pal S/o Mr. Jagdish Prasad Pal, **Co-Borrower:** Mrs. Neelam Pal W/o Mr. Devesh Kumar Pal, **Guarantor:** Mr. Manish Kumar Pal S/o Mr. Jagdish Prasad Pal. **Account No. 110700009564.**	All That Piece and Parcel of Equitable Mortgaged Residential & Commercial Property on Khatauni Khata No. 11, Khet No. 539B Madhey, Wakey Gram Kahalkavira, Patti Bhawali, Tehsil and District Nainital, Uttarakhand Area- 213.13 Sq. Mtr, In the Name of Mrs. Neelam Pal W/o Mr. Devesh Kumar Pal.	19.11.2026 / Date of Demand Notice / 21.08.2026	Rs. 45,19,547.73 + Interest Thereon / Symbolic Possession
2.	**Borrower :** Mr. Sanjay Kumar S/o Mr. Mainejar, **Co-Borrower:** Mrs. Sunaina W/o Mr. Mainejar, **Guarantor :** Mr. Mohan Singh Rathor S/o Mr. Laxman Singh. **Account No. 110700013290.**	All that Part and Parcel of Equitable Mortgaged Khata No 00424, Khet No. 229 A/10 Min. Part of Property Private Plot No. 15 Village Shimla Bahadur, Tehsil Rudrapur, District Udham Singh Nagar, Uttarakhand Land Area-83.64 Sq. Mtr. and Built up Area 100.92 Sq. Mtr, In the name of Mr. Sanjay Kumar S/o Mr. Mainejar. **Bounded As:-East-**House of Taranjeet Singh,**West-** 3.65 Meter Wide Rasta, **North-** House of Rajeshwari, **South-** 3.65 Meter Wide Rasta.	19.11.2026 / Date of Demand Notice / 17.08.2026	Rs. 25,80,991.21 + Interest Thereon / Symbolic Possession
3.	**Borrower :** Mr. Mukesh Kumar S/o Mr. Komal Singh, **Co-Borrower:** Mrs. Kavita Chauhan W/o Mr. Mukesh Kumar, **Guarantor :** Mr. Khalander Kumar Chauhan S/o Mr. Mohar Singh Chauhan. **Account No. 110700008165, 110700008386.**	All that Piece and Parcel of Equitable Mortgaged Residential Plot on Khasra No. -360 Min, Gram Rampura, Sitarganj Kichha Byepass Marg, Tehsil Sitarganj, District Udham Singh Nagar, Uttarakhand, Having Area- 92.93 Sq. Meters, In the name of Mrs. Kavita Chouhan W/o Mr. Mukesh Kumar.**Bounded As:-East-** House of Madhu Chouhan, **West-**Road 20.00 Feet Wide, **North-**Plot of Babita Chouhan, **South-**Plot of Anju.	19.11.2026 / Date of Demand Notice / 10.08.2026	Rs. 46,41,292.54 + Interest Thereon / Symbolic Possession

Date: 21.11.2026 **Authorised Officer, LIC Housing Finance Ltd**

LIC HFL — LIC Housing Finance Limited

Area Office:- Dehradun, Uttaranchal Business Center, 1st Floor, 52-A, Rajpur Road, Dilaram Bazaar, Dehradun, Uttarakhand-248001

Demand Notice

NOTICE ISSUED UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002,

The borrower, co-borrowers and guarantors mentioned below has availed credit facilities From **LIC Housing Finance Limited, Dehradun** and secured by way of mortgage of under mentioned property. As the borrower / Co-Borrower / Guarantor failed to adhere to terms and conditions of respective loan agreements and had become irregular and classified as NPA as per RBI guidelines. The bank intends to enforce the said properties mortgaged by you and issued demand Notice under registered post / speed post which are not delivered, acknowledgment not received. Hence this publication is issued. Hereby borrower / co-borrower / Guarantor are called upon to pay the amount mentioned below with contractual rate of interest, costs, charges etc thereon within 60 days from the date of this publication, failing which the undersigned will be constrained to initiate proceedings u/s 13(4) of the SARFAESI act against the mortgaged property mentioned below to realize the amount due to **LIC Housing Finance Limited, Dehradun** Further you are prohibited U/s 13(13) of the said act from transferring the said secured asset either by way of sale / lease or otherwise. **The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

S. No.	Name of Branch/Borrower/ Guarantor/Mortgagor	Details of Mortgaged Property	Date of Demand Notice / Amount Due As Per Demand Notice / Date Of NPA
1.	**Borrower :** Mr. Darshan Lal S/o Mr. Surjan Singh, **R/o-** Bhagat Vatika Colony, Saharanpur, Uttar Pradesh-247001, **Co-Borrower :** Mrs. Ravita Devi W/o Mr. Darshan Lal, **R/o-** Bhagat Vatika Colony, Saharanpur, Uttar Pradesh-247001, **Guarantor:1.** Mrs. Shruti Gautam D/o Mr Darshan Lal Gautam, Bhagat Vatika, I.T.C. Road, Saharanpur, Uttar Pradesh-247451, **2.** Mr. Vishal Jaiwaal S/o Mr. Madan Jaiwaal, **R/o-** House No. 781/161, Janak Nagar Opp. MGM School, Saharanpur, Uttar Pradesh- 247451.	All That Part And Parcel Of Equitable Mortgaged Of Ek Kita Araji Plot No. 31, Khasra No. 595/1 Min, Wake Darashivpuri Bairun Darabadi Bhagat Vatika Near Village Gwalira Pargana Tehsil And District Saharanpur ,Area-82 Sq. Ft Or 68.56 Sq. Mtr, In The Name Of Mrs. Ravita Devi W/o Mr. Darshan Lal, **Boundaries-East-** Plot No. 30 Current House Of Railway Wale Ka, **West-**15 Ft Wide Road, **North-**15 Ft Wide Road, **South-** Remaining Part Of Plot No. 31.	**31.10.2026** / **Rs. 18,28,501.87** + Interest & Expenses thereon. **A/c- 110600005642, 110600007808, 112300000010** / **14.08.2026**
2.	**Borrower :** Mr. Jagdish Prasad S/o Mr. Shankari Ram, **R/o-** C, COY 35th BN ITBP, HC/CD, LBSNAA Mussoorie, Dehradun, Uttarakhand-248001, **Co-Borrower :** Mrs. Savita Devi W/o Mr. Jagdish Prasad, **R/o-** C, COY 35th BN ITBP, HC/CD, LBSNAA Mussoorie, Dehradun, Uttarakhand-248001, **Guarantor:** Mr. Jitendra Singh S/o Mr. Trilok Singh, **R/o-** Post Bhagwati, Near Bhagwati Temple Chamoli, Dehradun, Uttarakhand-246455.	All That Part And Parcel Of Equitable Mortgaged Property Khata Khatauni No. 608 (fasli Year 1420-1425), Khasra No. 70 Kha Situated At Mauja Pithuwala, Pargana Pachhwadoon, Dehradun. Area 76 Sq. Mtr. In The Name Of Mrs. Savita Devi W/o Mr. Jagdish Prasad, **Boundaries:-East-** Property of Shri Shamsher, **West-** Property of Shri Pritam, **North-** Property of Shri Shamsher and Others, **South-**12 Feet Wide Road.	**29.10.2026** / **Rs. 18,11,041.86** + Interest & Expenses thereon. **A/c- 110600011880** / **09.09.2026**
3.	**Borrower :**Mohd Salim S/o Mr. Phool Khan, **R/o-** Jamanpur Pithwali Gali Selaqui Central Hope Town, Dehradun Uttarakhand-248001, **Co-Borrower :** Mr. Jamila Begam W/o Mohd Salim, **R/o-** Jamanpur Pithwali Gali Selaqui Central Hope Town, Dehradun Uttarakhand-248001, **Guarantor:** Mr.Raj Kumar S/o Mr. Khyali Ram, **R/o-**House No. 155, Hari Nagar Ext., South Delhi, Delhi-110044.	All That Part And Parcel Of Equitable Mortgaged Of Bhumi Khata No. 519 Khasra No. 3176 Situated Mouza Shankarpur Hakumatpur Tehsil Vikas Nagar District Dehradun Uttarakhand Area 1800 Sq. Feet I.e. 167.22 Sq. Mtr. Or 200 Sq. Yard In The Name Of Mohd Salim S/o Mr. Phool Khan, **Boundaries:- East-** Bhumi Shri Ankit Rawat, **West-** Bhumi Mrs. Farida, **North-** 20 Feet Wide Rasta, **South-** Bhumi Mrs. Beena Uniyal.	**17.10.2026** / **Rs. 58,34,748.55** + Interest & Expenses thereon. **A/c- 110600009226** / **09.01.2023**
4.	**Borrower :**Mr. Sanjeev Kumar Agarwal S/o Mr. Hariprakash Agarwal, **R/o-**Meerut, Uttar Pradesh-250004.	All That Part And Parcel Of Equitable Mortgaged Residential Plot No. A-61, Khasra No. 478/1, Situated At Kirti Palace Colony Meerut Area-183.94 Sq. Mtr , In The Name Of Mr. Sanjeev Agarwal S/o Mr. Hariprakash Agarwal, **Boundries- East-** Plot No. A-60, **West-** Plot No. A-62, **North-** Plot No. A-43, A-43, **South-** Road.	**06.11.2026** / **Rs. 19,34,934.07** + Interest & Expenses thereon. **A/c- 13033005225** / **14.09.2019**
5.	**Borrower :** Mr. Vinod Kanyal S/o Mr. Sukralal Kanyal, **R/o-** 31 Company PSC House No. 11, Tipe -3 Rudrapur Udam Singh Nagar, Uttarakhand-263153, **Co-Borrower:** Mrs. Pushpa Devi W/o Mr. Sukralal Kanyal, **R/o-** 31 Company PSC House No. 11, Tipe- 3 Rudrapur Udam Singh Nagar, Uttarakhand-263153.	All That Part And Parcel Of Equitable Mortgaged Land Khata No 225 (fasli Year 1420 To 1425) Khasra No 7ka (plot No. 46) Situated Mauza Harbhajwala Pargana Pachawadoon Tehsil & District Dehradun Area 125.54 Sq. Mtr. In The Name Of Mrs. Pushpa Devi W/o Mr. Sukralal Kanyal, **Boundries- East-** Plot No. 47, **West-** Plot No. 45, **North-** Plot No. 37, **South-** Road 9 Meter Wide.	**21.08.2026** / **Rs. 12,70,153.25** + Interest & Expenses thereon. **A/c- 1002060001344** / **11.04.2026**
6.	**Borrower :** Mr. Hira Singh Bisht S/o Mr. Pan Singh Bisht, **R/o-** Qtr. No. P-136/1, Lower Camp Garhi Cantt, Dehradun, Uttarakhand-248001, **Guarantor:** Mr. Deepak Chauhan S/o Mr.Man Singh Chauhan, **R/o-** Khireri Khal, Pauri Garhwal, Uttrarakhand-246279.	All That Part And Parcel Of Equitable Mortgaged Land Khata Khatauni No. 57 (fasli Year 1394-1399), Khasra No. 399 Situated At Mauza Central Hope Town Tehsil Vikash Nagar District Dehradun Uttarkhand, Area 188 Sq.mtr. Or 0.0188 Hect. In The Name Of Mr. Hira Singh Bisht S/o Mr. Pan Singh Bisht, **Boundries- East-** Land Seller, **West-** Land Seller, **North-**18 Feet. Wide Rasta, **South-** Land Seller.	**01.08.2026** / **Rs. 15,38,742.75** + Interest & Expenses thereon. **A/c- 110600006200** / **11.03.2026**
7.	**Borrower :**Mr.Amul Tyagi S/o Mr. Akshay Kumar Tyagi, (Borrower, who is deceased now and through its Known & Unknown Legal Heirs) **R/o-** H.No.22 Village Vijaypur Gopiwala Anarwala Dehradun Uttarkhand-248001, **Co-Borrower :** Mrs. Dipika Pun W/o Mr. Amul Tyagi, **R/o-** H.No.22 Village Vijaypur Gopiwala Anarwala Dehradun Uttarkhand-248001, **Guarantor:** Mr. Arun Pratap Singh S/o Mr. Radhe shyam chauhan, **R/o-** H.No. 30, Khera Bhau Shamli Garhi Pukhta, Uttar Pradesh-247776.	All That Part And Parcel Of Equitable Mortgaged Of Bhumi Khata No. 0009, Khasra No 100 Min., Mouza Vijaypur Gopiwala Pargana Pachwadoon Tehsil & District Dehradun, Uttarkhand Area 300 Sq. Mtr. In The Name Of Mrs. Dipika Tyagi W/o Mr. Amul Tyagi, **Boundaries East-** Land Other, **West-** 4.5. Mtr. Wide Road, **North-** Land Other, **South-** Land Other.	**22.10.2026** / **Rs. 61,55,746.59** + Interest & Expenses thereon. **A/c- 110600009464** / **09.06.2025**

Date : 21.11.2026 **Authorised Officer,LIC Housing Finance Ltd.**

Indian Overseas Bank

DEMAND NOTICE

Regional Office : 595, Malik Chowk, Indra Nagar, Dehradun,Uttarakhand-248001

Notice Under Section-13(2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002.

Whereas at the request of you (below mentioned borrowers or/and guarantors) Branch Coming Under Indian Overseas Bank Regional office: Dehradun, had granted Loan Facility against scheduled property, creating security Interest in favour of the bank. The particulars of property mortgaged, by you by way deposit of title deeds creating security interest in favour of the bank are mentioned hereunder, As you have failed to discharge the debut due to the bank, the below mentioned loan account has been classified as Non- Performing Asset as per the guidelines issued by the Reserve Bank of India. The said Notice dated **28.10.2026** has been sent to all the person referred below by speed Post which may/may not have been delivered to one or more person referred below, we are publishing the contents of said demand Notice as under for kind Information. Of persons Mentioned below and public at large. Through this publication we call upon the attention of Borrower & Guarantor & Mortgagor, and informing them with the contents of the demand notice dated **28.10.2026.** Whomsoever may, if they so desire, collect the copies of said demand notice from the undersigned on any working day during normal office hours.

Further attention is invited to provision of sub-section(8) of the section13 of the Act, inrespect of time available to redeem the secured Assets.

Sl. No.	Name of the Borrowers/ Mortgagor with Address	Description of Secured Assets	Total Dues	Date of Demand Notice / Date of NPA
1.	**Branch: Kotdwar, Pauri (2543)** **Borrower : M/s GARAHASTHI, Sole Proprietor: Smt. Rangoli Singhal,** Near Country Side Cafe, Saneh Road, Jeetpur, Kotdwara, Pauri Garhwal, Uttarakhand - 246149. **Also at:** Rangoli Singhal D/o Sh. Raj Kumar Agarwal, Ward No. 14, Home 99, Ganj, Kashipur, Udham Singh Nagar, Uttarakhand-244713, **Also at:** 150, Near Deepak Hotel, Govind Nagar, Kotdwara, Pauri Garhwal, Uttarakhand-246149, **Guarantor: Smt. Basanti Devi W/o Sh. Rajendra Prasad**, **Add.-**Village Lokmanipur, Near Indian Post Office, Patti Haldukhata, Kotdwara, Pauri Garhwal, Uttarakhand-246149. **Mortgagor: Smt. Basanti Devi W/o Sh. Rajendra Prasad**, **Add.-** Village Lokmanipur, Near Indian P. O. Patti Haldukhata, Kotdwara, Pauri Garhwal, Uttarakhand- 246149.	**Primary security:** Hypothecation of stocks of M/s GARAHASTHI at Near Country Side Cafe, Saneh Road, Jeetpur, Kotdwara, Pauri Garhwal, Uttarakhand-246149. **Mortgaged Property:** All that non-agricultural land forming part of Khet/Khasra No.35, Khata/ Khatauni No.06, Village Udayrampur, Patti Motadhak, Tahsil Kotdwara, District Pauri Garhwal, Uttarakhand, Standing solely in the name of Smt. Basanti Devi, wife of Sh. Rajendra Prasad, acquired under sale deed No.2462 dated 01-09-2021, registered with the Sub-Registrar, Kotdwar, as corrected by correction deed No.3237 dated 22-09-2022. **Extent & Boundaries:** Area: 3403 Sq ft / 0.032 hectare, **Boundaries as per the sale deed read with the correction deed:-East:** 13 foot wide path, **West-** Government land, **North-** Land and house of Deepa Devi, **South-** Land of Sunita Panthri.	**Rs. 20,23,321.62** as on 19.10.2026 there after interest	**28.10.2026** / **Date of NPA** / **19.10.2026**

If the aforementioned borrowers/guarantors/mortgagor falls to repay the above mentioned amount due by you with future interest and Incidental expenses, costs as stated above in terms of this notice under section 13(2) of SARFAESI Act, within 60 days from the date of publication of this notice, the bank will exercise all or any of the rights detalled under Sub-section (4) of sanction 13 of SARFAESI Act and other applicable provision of the said Act. This notice is without Prejudice of the Bank's right to Initiate such other actions or legal proceedings, as it deem necessary under any other provisions of law.The said Borrowers/ mortgagors/ guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/or fine as given under Section 29 of the Act.

Date - 21.11.2026 **Authorized Officer, Indian Overseas Bank**